

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 3217/2016

Dated, this the 22nd day of September, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Sh. Chhote, 37 years
S/o Late Sh. Noor Mohd.
Post Sweeper,
R/o C-160, Lal Kaun,
Delhi-110006.

.... Applicant

(by Advocate : Sh. T.N. Tripathi for Sh. R.K. Shukla)

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
D.R.M. Office,
Estate Entry Road,
Pahargang, New Delhi.
3. The Inspector of Works (Horticulture),
Hazarat Nizamuddin FLY Station,
New Delhi. Respondents

ORDER (ORAL)

Heard the proxy counsel for the applicant.

2. The applicant, who is working as Sweeper under the respondent department, filed the OA seeking the following reliefs:

“(a) to direct the respondents to release the principle amount of Rs. 33472/- to the applicant along with accumulated interest thereon.

(b) to direct the respondents to pay the interest from 10.07.2015 till the realization of actual payment of Rs. 33472/- @ 18% per annum.

(c) to direct the respondents to release the GIES difference of arrears of pay from 01.01.2006 to 14.07.2007 along with interest if any.

(d) award the cost of the litigation.

(e) any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant."

3. It is stated that the representation made by the applicant vide Annexure A-2 dated 10.07.2015 is still pending with the respondents and no orders have been passed by them till date.

4. In the circumstances, OA is disposed of without going into the merits of the case by directing the respondents to consider the representation of the applicant and pass appropriate speaking and reasoned order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

**(V. Ajay Kumar)
Member (J)**

/ns/